

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CPC No.99 of 1998
(OA 932 of 1997)

Present: Hon'ble Mr. D. Purakayastha, Judicial Member

Hon'ble Mr. G. S. Maingi, Administrative Member

Sri Bankim Mukherjee
S/o Late Jyotilal Mukherjee,
Retired Chief Signal inspector, E. Rly.,
Residing at 6/1, Goalapara Lane, P.O.Belgharia
Dist. 24-Parganas (North)

... Applicant
VS

1. Sri A.K. Sanwalk, D.R.M.
Eastern Railway, Asansol Divn.
Dist. Burdwan

2. Sri Arun Kumar, Sr. Divisional Signal
& Tele-communication Engineer, Eastern Rly.,
Asansol Division, Dist. Burdwan

3. Sri S. Jha, Sr. Divisional Personnel
Officer, Eastern Railway, Asansol
Division, Dist. Burdwan

....Contemnners/Opposite Parties

For the Applicant : Mr. A.K. Banerjee, counsel

For the Respondents(OP): Mr. P. K. Arora, counsel

Heard on 2.9.1999

:: Date of order: 2.9.1999

O R D E R

D. Purkayastha, JM

This CP(C) has been filed by the applicant alleging that the alleged contemnners did not comply with ~~the~~ direction and order contained in para 8 of the judgment dated 13.1.1998, Annexure/X to the contempt petition. The alleged contemnners filed written reply stating interalia that ~~the~~ directions of the Tribunal contained in the said judgment have been complied with and in respect of the direction contained in Para 8(b) of the judgment, the disciplinary authority passed the order on 24.6.98 under the relevant rules, which requires sanction of the President since the applicant has retired from service and the sanction of the President is awaiting. Regarding other directions in para 8(c) & (d) it is found that the alleged contemnners have considered same and the decisions have been communicated to the applicant by letters dated 19/25.2.98, 26.3.98, 12.8.98, 23.11.98 and 14.12.98. It is also found that the letters

have been sent to the applicant by registered post and those letters have been annexed with the reply.

2. After considering the fact we find that the alleged contemnors have complied with the direction and if the applicant still has any grievance in pursuance of the order passed by the authorities, the applicant may approach the appropriate authority for getting proper relief, if he so desires. In view of the aforesaid circumstances CP(C) stands disposed of.

G. S. Maingi
2.9.99

(G. S. Maingi)

MEMBER (A)

D. Purkayastha
2.9.99

(D. Purkayastha)

MEMBER (J)